ITEM NO.68 COURT NO.16 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 399/2025

GITANJALI J. ANGMO

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 250660/2025 - CLARIFICATION/DIRECTION

Date: 06-10-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ARAVIND KUMAR HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Kapil Sibbal, Sr. Adv.

Mr. Vivek K. Tankha, Sr. Adv.

Mr. Sarvam Ritam Khare, AOR

Ms. Jayasree Narasimhan, Adv.

Mr. Varun K Chopra, Adv.

Ms. Aparajita Jamwal, Adv.

Mr. Inder Dev Singh, Adv.

Mr. Vipul, Adv.

Ms. Divya Goyal, Adv.

Mr. Ehtesham Amir, Adv.

Ms. Divyani Deepti, Adv.

Ms. Shweta Chaurasia, Adv.

Mr. Kushagra Sharma, Adv.

Mr. Akarsh Khare, Adv.

Mr. Anuj Agarwal, Adv.

For Respondent(s) Mr. Tushar Mehta, SG

Mr. Arkaj Kumar, Adv.

Mr. Aman Mehta, Adv.

Mr. Akshay Amritanshu, AOR

UPON hearing the counsel the Court made the following O R D E R

- 1. Issue notice, returnable on 14.10.2025.
- 2. Mr. Tushar Mehta, learned Solicitor General of India appears and accepts notice through his advocate on record on behalf of the Union of India (respondent no.1), Union

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Territory of Ladakh (respondent no.2) and Deputy Commissioner,

Leh (respondent no.3).

3. Liberty is given to the petitioner to serve the Standing

Counsel for the Superintendent of Central Jail, Jodhpur,

Rajasthan (respondent no.4).

4. Learned Solicitor General would submit that they would

examine feasibility to serve the copy of the order of

detention to the wife of the detenue, the copy of which has

already been served on the detenue.

5. It needs to be observed that Detaining Authority shall

ensure that the detenue receives the medical attention

suitable to his condition as may be required and same shall be

facilitated or extended to the detenue as per the extant

Prison Rules.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)